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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD  
BENCH : AT HYDERABAD :

GA No.983/90.

Date of Judgment:29-11-90.

V.Vasudevan

...Applicant

Vs.

1. The General Manager,  
SC Railway Nilayam,  
Secunderabad.

2. The Divisional Railway Manager (Personnel),  
Guntakal Division, SC Railway Guntakal.

...Respondents

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Counsel for the Applicant : Shri T.Lakshminarayana

Counsel for the Respondents : Shri N.V.Ramana, SC for Rlys

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CBRAM:

THE HON'BLE SHRI B.N.JAYASIMHA : VICE-CHAIRMAN

THE HON'BLE SHRI D.SURYA RAO : MEMBER (JUDICIAL)

(Judgment of the Division Bench delivered by  
Hon'ble Shri B.N.Jayasimha, VC).

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The applicant herein is working as a Call Boy,  
a Group IV employee in the Guntakal Division of South  
Central Railway. It is his case that 33 $\frac{1}{3}$ % of posts of  
Group 'C' posts are to be filled-up from among Group IV  
employees comprising of Loco Call Boy, Peons etc.,. A  
written test was scheduled to be held on 14-10-90 for  
filling-up these 33-1/3% of Group 'C' posts. Subsequently  
the test was not held on that date and later on 19-11-90  
an order was passed by the 2nd respondent fixing the date  
for the written test deleting the name of the applicant  
from the list of the persons eligible for taking the exami-

contd../..

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To

1. The General Manager,  
S.C.Railway Nilayam, Secunderabad.
2. The Divisional Railway Manager(Personnel),  
Guntakal Division, S.C.Railway,  
Guntakal.
3. One copy to Mr.T.Lakshminaryana, Advocate  
2-2-185/54/1/D, Bagn Amberpet, Hyderabad.
4. One copy to Mr. N.v.Ramana, SC for Rlys, CAT.Hyd.Bench.
5. One copy spare.✕

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nation. It is this order which is ~~sought to be~~ questioned in this application.

2. We have heard Shri T.Lakshminarayana, learned counsel for the applicant and Shri N.V.Ramana, learned standing stage of counsel for the Railways, who takes notice at the/admission. Shri Ramana, learned standing counsel for Railways ~~has~~ has brought to our notice a letter No.C.P.531/P/Vol.V dated 28-11-1990 issued by the Senior Divisional Personnel Officer, (Sr.DPO), Personnel Branch, Guntakal. It is stated that in continuation to earlier letter dt.19-11-1990, the applicant and three other employees are also directed to appear for the written test scheduled to be held on 1-12-1990. In as much as the respondents have permitted the applicant to take the examination, and he will not be excluded from consideration for promotion to the post of Office Clerk in the event of his succeeding in the examination, no further orders are required in view of the submissions made on behalf of the respondents. In these circumstances, we dismiss the application as having become infructuous. No order as to costs.

*B.N. Jayasimha*  
(B.N.JAYASIMHA)  
Vice-Chairman

*D. Surya Rao*  
(D.SURYA RAO)  
Member (J)

Dated: 29th November, 1990.  
Dictated in Open Court.

*[Signature]*  
Deputy Registrar (Judl)

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CHECKED BY APPROVED BY  
TYPED BY COMPARED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR. B. N. JAYASIMHA : V.C.  
AND

THE HON'BLE MR. D. SURYA RAO : M(J)  
AND

THE HON'BLE MR. J. NARASIMHA MURTY : M(J)  
AND

THE HON'BLE MR. R. BALASUBRAMANIAN : M(A)

DATE: ~~24-9-~~ 30/11/90

~~ORDER~~ JUDGEMENT:

M.A. / R.A. / C.A. / No.

in

T.A. No.

W.P. No.

O.A. No. 983/90

Admitted and Interim directions  
issued.

Allowed.

Dismissed for default.

Dismissed as withdrawn.

Dismissed.

Disposed of with direct.

M.A. Ordered / Rejected.

No order as to costs.

